to Questions

Statement
Statewise Details of Villages Electrified upto VII Plan and During VIII Plan Period

SI. No.	States	Villages electrified as Villages on 31.3.90 during firs of 8th Plan	electrified t four years n 1992 <del>,</del> 96
1	2	3	4
1.	Andhra Pradesh	27358	
2.	Arunachal Pradesh	1361	645
3.	Assam	20984	423
4.	Bíhar	46195	565
<b>5</b> .	Goa	377	
6.	Gujarat	17892	
7.	Haryana	6745	
8.	Himachal Pradesh	16761	
9.	Jammu & Kashmir	6117	104
10.	Karnataka	26483	
11.	Kerala	1219	
<b>12</b> .	Madhya Pradesh	60027	2878
13.	Maharashtra	39106	
14.	Manipur	1257	379
<b>15</b> .	Meghalaya	2170	92
16.	Mizoram	407	210
17.	Nagaland	1099	
18.	Orissa	30086	1389
19.	Punjab	12342	
20.	Rajasthan	26178	2849
21.	Sikkim	363	-
22.	Tamil Nadu	1 <b>5813</b>	
23.	Tripura	2628	565
24.	Uttar Pradesh	80358	3330
25.	West Bengal	26392	1185
	SUB-TOTAL	469718	14614
	UTs	1120	0
	GRAND TOTAL	470838	14614

## Identification and allotment of Land for LPG Showrooms/Godowns

## 2468. DR. B.B. DUTTA: SHRI SUSHIL KUMAR SAM-BHAJIRAO SHINDE:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Questions 840 and 491 given in the Rajya Sabha on the 2nd June, 1995 and the 18th July, 1996, respectively, and state:

- (a) what specific steps have been taken to identify and allot land for showrooms and godowns to holders of L.O.I. from I.O.C. for distributorship of L.P.G. during the last three years;
- (b) what precise steps have been taken so far in respect of each LOI holder for identification and allotment of such land during the same period; and
  - (c) the reasons for the delay?

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THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU)] (a) and (b) The DDA has reported that identification/carving out of sites is a continuous planning process. During the years 1994, 1995, 1996 (upto 26.8.1996), 38 sites have been identified out of which 26 sites have been allotted and the LOI holders upto 1993 have been allotted sites. The remaining 12 sites will be allotted to the waiting LOI holders as per seniority list.

(c) The reason for delay is the non availability of sites.

## Families headed by Women

2469. SHRIMATI JAYANTI PAT-NAIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether Government have made any survey on the families headed by women in the country;
- (b) if so, the State-wise details thereof?
- (c) whether priority is given to such families in the matter of selection of beneficiaries under poverty alleviation programmes; and
- (d) if so, to what extent and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND **EMPLOYMENT** (SHRI CHAN-DRADEO PROSAD VARMA): (a) and (b) A survey of families living below poverty line is conducted in the beginning of the Five Year Plan for identification of families to be covered under the Integrated Rural Development Programme. The survey does include information about the name of the Head of the household, age and gender. However, no tabulation has been made of the number of families headed by women.

(c) and (d) Under the IRDP atleast 40% of the beneficiaries should be wo-

men and priority is given to women headed households.

## ISRO Spying Case

2470. SHRI VAYALAR RAVI: Will the PRIME MINISTER be pleased to state:

- (a) whether the Kerala Government has made any request for further investigation into ISRO case of alleged espionage;
  - (b) if so, the details thereof;
- (c) whether it is a fact that the Kerala Government entrusted the case back to the Centre, after the CBI reported the findings to the Court;
  - (d) if so, the details thereof;
- (e) whether the Kerala Government sought the help of IB and RAW for further investigation by the Kerala Police in this regard; and
- (f) whether Government agreed to the request?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND IMPLEMENTATION **PROGRAMME** AND THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) and (b), (c) and (d), (e) and (f). The Government of Kerala have issued a notification withdrawing the consent accorded for the extension of powers and jurisdiction of the members of the Delhi Special Police Establishment in the whole of the State of Kerala for investigating the alleged ISRO espionage case.

The Government of Kerala have separately informed the Government of India that a decision has been taken that the case should be further investigated by the State Police and have sought the services of a technical team of the Intelligence Bureau and the assistance of other Central Police Organisations. They have also sought close liaison between the investigation team of the State Government and